

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 115/MP/2019**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owned by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 4.1.2011.

Petitioner : GMR Kamalanga Energy Limited (GKEL)

Respondents : GRIDCO Limited and Anr.

Date of Hearing : 25.11.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

Parties Present : Shri Amit Kapur, Advocate, GKEL  
Shri Yashaswi Kant, Advocate, GKEL  
Shri Raj Kumar Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO  
Ms. Sumitra Mohanty, GRIDCO  
Shri R. Mansingh, GRIDCO  
Shri Sakesh Kumar, Advocate, SLDC  
Ms. Gitanjali Sharma, Advocate, SLDC

**Record of Proceedings**

Learned counsel for the Petitioner and learned counsel for the Respondent, GRIDCO Limited handed over copy of their note on arguments and advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings. Learned counsel for the Respondent, State Load Despatch Centre also reiterated the submission made in its pleading.

2. After hearing the learned counsels for the parties, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

